

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 18/81 SCHEDULED TO BE HELD ON 19.11.2013 BUT ACTUALLY HELD ON 05.12.2013.

The Meeting No. 18/81 of Norms Committee-II was held on 05.12.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:34/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM14/	RLA File :11/24/040/00068/AM11/	Lic.No/Date:1110024366 23.03.2011	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA to confirm whether ratification of above authorisation is required or not. The case stands deferred and to be re-listed on 31.12.2013.			

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:31.12.2013
	Decision: Technical Authority informed that the firm has requested for enhancement in quantity and value, but it is not clear whether RA has amended the AA. Firm is to clarify how & why they have enhanced the quantity and value in authorisation			

3	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:31.12.2013
Decision: The committee observed that the firm has not received D/L. Hence NC decided to send a letter to DIT to provide a copy of D/L. The case stands deferred and to be re-listed on 31.12.2013.			

4	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:31.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 31.12.2013.			

5	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:31.12.2013
	Decision: NC decided to send a copy of reply received from firm to DIPP. The case stands deferred and to be re-listed on 31.12.2013.			

6	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:31.12.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.			

7	Case No.:17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:31.12.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.			

8	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to			

be re-listed on 31.12.2013.

9	Case No.: 11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:31.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 19.11.2013.			

10	Case No.: 39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:12/81-ALC2/2013 27.08.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date: 31.12.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

11	Case No.: 31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:31.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 31.12.2013.			

12	Case No.: 11/13/81-ALC2/2012	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:31.12.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.			

13	Case No.: 4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:31.12.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

14	Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:31.12.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

15	Case No.: 20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/15 dated 06.12.2013 as under:- 1. Specific list of export items (Sheet metal Components) may be specified as per Annexure submitted by the firm vide their letter dated 28/08/2013 (copy enclosed) 2. Net weight of export product may be modified as “198.257 MT containing 180.42 MT of EGI Sheets/Coils” as intimated by firm vide their letter dated 28/08/2013 . 3. Quantity of export product may also be modified as 332256 Nos. as intimated by firm vide their letter dated 28/08/2013 4. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 227.111 MT as 1.26 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

16	Case No.: 28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(93)/13-ME dated 30.10.2013 as under:- Taking clue from SION C-1153, the wastage on import item is allowed as 1.587 MT/MT content in export product. R/A may take suitable consequential action accordingly.			

17	Case No.: 1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:31.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-			

listed on 31.12.2013.

18	Case No.: 11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Reject
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

19	Case No.: 4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 31.12.2013.			

20	Case No.: 19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 31.12.2013.			

21	Case No.: 5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:31.12.2013
	Decision: NC observed that firm vide letter dated 11.10.2013 has informed that they have submitted application to CLA for cancellation of AA. NC decided to send a letter to CLA, N. Delhi to confirm whether the firm has surrendered the AA or not and whether the same has been cancelled. The case stands deferred and to be re-listed on 31.12.2013.			

22	Case No.: 31/25/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Closed
	HQ File :01/81/050/00482/AM13/	RLA File :07/24/040/00342/AM13/	Lic.No/Date:0710092095 26.11.2012	Defer Date:
	Decision: NC presumed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.			

23	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:31.12.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a reminder to firm to submit reply . The case stands deferred and to be re-listed on 31.12.2013.			

24	Case No.:2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:31.12.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.			

25	Case No.:20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:31.12.2013
	Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 31.12.2013.			

26	Case No.:24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:31.12.2013
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.			

27	Case No.:29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

28	Case No.:8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:31.12.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.12.2013.			

29	Case No.:25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/29 dated 06.12.2013 as under:- - Specific use of import items at Sl. No. 2, 3 & 4 in the export products and detailed calculations for the requirement of these items supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of each Cable - Material balancing viz. net content of all inputs, export product wise, per KM of export product. The case stands deferred and to be re-listed on 31.12.2013.			

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Case No.:14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167 17.01.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/30 dated 06.12.2013 as under:-

1. Description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

1	Copper Conductor XLPE Insulated Armoured PVC sheathed Cable upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 pair x 0.9 Sq. mm	29.055	8485.6
b	1 Triad x 0.9 Sq. mm		
c	2 pair x 0.9 Sq. mm		
d	1 pair x 1.5 Sq. mm		

e	1 Traid x 1.5 Sq. mm		
f	2 pair x 1.5 Sq. mm		
g	5 pair x 1.5 Sq. mm		
h	1 pair x 2.5 Sq. mm		

2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

2	Copper Conductor XLPE Insulated Unarmoured PVC sheathed Cable upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	10 pair x 0.9 Sq. mm	5.330	6830.6
b	30 pair x 1.5 Sq. mm		
c	20 pair x 1.5 Sq. mm		
d	30 pair x 1.5 Sq. mm		
e	1 pair x 2.5 Sq. mm		

3. Description, quantity and Net weight of export products at Sl. No. 3 may be modified as under :

3	Copper Conductor XLPE Insulated Lead Sheathed armoured PVC sheathed Cable upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 pair x 0.9 Sq. mm	177.385	406036
b	2 pair x 0.9 Sq. mm		
c	5 pair x 0.9 Sq. mm		
d	10 pair x 0.9 Sq. mm		
e	20 pair x 0.9 Sq. mm		
f	30 pair x 0.9 Sq. mm		
g	1 pair x 1.5 Sq. mm		
h	2 pair x 1.5 Sq. mm		

i	5 pair x 1.5 Sq. mm		
j	10 pair x 1.5 Sq. mm		
k	20 pair x 1.5 Sq. mm		
l	30 pair x 1.5 Sq. mm		
m	10 pair x 2.5 Sq. mm		
n	30 pair x 2.5 Sq. mm		
o	1 pair x 2.5 Sq. mm		
p	5 pair x 2.5 Sq. mm		

4. Description, quantity and Net weight of export products at Sl. No. 4 may be modified as under :

4	Copper Conductor XLPE Insulated Glass Mica tape shielded armouredZHFR sheathed Cable upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 pair x 0.9 Sq. mm	28.641	13978
b	1 pair x 1.5 Sq. mm		
c	1 Traid x 1.5 Sq. mm		
d	2 pair x 1.5 Sq. mm		
e	5 pair x 1.5 Sq. mm		
f	1 pair x 2.5 Sq. mm		
g	2 pair x 2.5 Sq. mm		
h	10 pair x 2.5 Sq. mm		

5. Description, quantity and Net weight of export products at Sl. No. 5 may be modified as under:

5	Copper Conductor XLPE Insulated Glass Mica tape shielded UnarmouredZHFR sheathed Cable upto 1100 V/LT		
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-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	10 pair x 1.5 Sq. mm	1.650	2605
b	30 pair x 1.5 Sq. mm		

6. Description, quantity and Net weight of export products at Sl. No. 6 may be modified as under:

6	Copper Conductor XLPE Insulated Glass Mica tape shielded armouredLead & ZHFR sheathed Cable upto 1100 V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 pair x 1.5 Sq. mm	132.645	485958
b	1 Traid x 1.5 Sq. mm		
c	2 pair x 1.5 Sq. mm		
d	5 pair x 1.5 Sq. mm		
e	10 pair x 1.5 Sq. mm		
f	20 pair x 1.5 Sq. mm		
g	30 pair x 1.5 Sq. mm		
h	10 Traid x 1.5 Sq. mm		
i	1 pair x 2.5 Sq. mm		
j	2 pair x 2.5 Sq. mm		
k	10 pair x 2.5 Sq. mm		
l	20 pair x 1.5 Sq. mm		
m	10 Traid x 1.5 Sq. mm		

6. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed

- as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 6.
7. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1 to 6.
 8. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1, 2 &3.
 9. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. Nos. 1, 2 & 3.
 10. Quantity of import item at S.No.5 i.e. Glass Mica tape may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 4, 5 & 6.
 11. Quantity of import item at S.No.6 i.e. COGEGUM Compound may be allowed as 1.05kgs/kg content in the Export products at Sl. No. 4, 5 & 6.
 12. Quantity of import item at S.No.7 i.e. Lead Ingot may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 3 & 6.
 13. Quantity of import item at S.No.8 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1, 3,4 &6.

R/A may take suitable consequential action accordingly.

31	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:31.12.2013
	Decision: NC decided to refer the case with a copy of application to MoEF & MSME (Chemical Wing). The case stands deferred and to be re-listed on 31.12.2013.			

32	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:31.12.2013
	Decision: NC decided to forward a copy of application to MSME alongwith reply of the firm. The case stands deferred and to be re-listed on 31.12.2013.			

33	Case No.:9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Reject
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm.			

R/A may take suitable consequential action accordingly.

34	Case No.:6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 31.12.2013.			

35	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/35 dated 06.12.2013 as under:- 1. Information in respect of Sl. No. 5 & 8 of Standard Deficiency Format, Export Product wise. 2. Details of import item namely “Printed Circuit Connectors” and its specific use in the export product i.e. whether it is a part/component in the export product or is required for its assembly. The case stands deferred and to be re-listed on 31.12.2013.			

36	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:31.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 31.12.2013.			

37	Case No.:22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:31.12.2013
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/37 dated 06.12.2013 on repeat basis as under:- 1. Words “ 10TW/6TW/1/7.11 MM” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 88192Kgs.			

	3. Quantity of import item at Sl. No. 1 may be allowed as 81336 Kgs. as 1.04Kgs./Kg. content in the export product taking clue from SION C-7. 4. Quantity of import item at Sl. No.2 may be allowed as 9728Kgs on net to net basis. R/A may take suitable consequential action accordingly.
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38	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:31.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 31.12.2013.			

39	Case No.:2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Approved
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/	Lic.No/Date:5610001764 28.02.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(95)/13-ME dated 04.11.2013 as under:- 1. Item of import i.e relevant sized wire Rod is allowed as 75 MT (as applied) inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

40	Case No.:9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930 15.04.2013	Defer Date:31.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.12.2013.			

41	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:31.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.12.2013.			

42	Case No.:10/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00112/AM14/	RLA File :05/23/040/00503/AM13/	Lic.No/Date:0510352513 29.04.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/42 dated 06.12.2013 as under:-

- Words “Copper Conductor, Un-armoured, PVC insulated & Sheathed 06/1.0 KV” may be suffixed with the description of export products at S.No.1 to 10.
- Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 06/1.0 KV” may be suffixed with the description of export products at S.No.11 to 26.
- Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 19/33 KV” may be suffixed with the description of export products at S.No.27 & 28.
- Words “Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed, 300/600V ” may be suffixed with the description of export products at S.No. 29 to 31& 35.
- Words “Copper Conductor, Armoured, XLPE insulated, PVC Sheathed, 300/600V ” may be suffixed with the description of export products at S.No. 32 to 34 & 36 to 38 .
- Words “Copper Conductor, Un-armoured, XLPE insulated, EVAC & Glass Mica Tape Sheathed, 06/1.0 KV” may be suffixed with the description of export products at S.No.39 to 47, 54 & 55.
- Words “Copper Conductor, Armoured, XLPE insulated, EVAC & Glass Mica Tape Sheathed, 06/1.0 KV” may be suffixed with the description of export products at S.No.48 to 53.
- Words “Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed, 0.6/1.0KV ” may be suffixed with the description of export products at S.No. 56 to 58&68 to 72.
- Words “Copper Conductor, Un-armoured, PVC insulated & Sheathed, 0.6/1.0KV ” may be suffixed with the description of export products at S.No. 59 to 67.
- Words “Aluminium Conductor, Un-armoured, XLPE insulated, PVC Sheathed, 0.6/1.0KV ” may be suffixed with the description of export products at S.No. 73 to 78.
- Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	150.89	21	497.44	41	1252.35	61	291.59
2	197.9	22	421.32	42	813.5	62	160.79
3	279.82	23	7605.77	43	1298.71	63	292
4	246.02	24	8195.18	44	1111.88	64	373.3
5	352.72	24	10648.51	45	546.51	65	232.04
6	527.02	26	12558.43	46	847.69	66	309.62
7	702.71	27	14067.78	47	1589.57	67	384.29

8	41.2	28	16946.61	48	432.63	68	442.7
9	64.43	29	966.47	49	363.36	69	568.41
10	96.07	30	884.75	50	378.25	70	825.07
11	1848.94	31	580.71	51	405.62	71	1340.08
12	2338.03	32	344.41	52	700.96	72	2031
13	3012.19	33	358.33	53	964.13	73	575.82
14	4175.51	34	615.8	54	453.39	74	1396.4
15	5398.37	35	440.09	55	530.95	75	170.35
16	7015.11	36	494.38	56	385.71	76	449.18
17	1415.69	37	346.19	57	652.51	77	562.97
18	1144.41	38	443.1	58	2107.47	78	664.57
19	878.69	39	915.17	59	167.92		
20	607.68	40	1474.78	60	232.77		

12. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For Export products mentioned at Sl. No. 1,27to 37 & 39 to 67 as 1.01 kgs/kg content in the Export products
- For Export products mentioned at Sl. No. 2, 4 and 22 as per Engineering Table 4.
- For Export products mentioned at Sl. No. 3, 5 to 13, 17 to 21, 24 to 26, 38 and 68 to 72 as per Engineering Table 5.
- For Export product mentioned at Sl No. 14, 15, 16 & 23 as 2588.7 Kgs./KM, 3513.3Kgs./KM, 4529.4 Kgs./KM & 5824.7 Kgs./KM respectively after taking clue from Engineering Table 5.

13. Quantity of import item at S.No.2 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 11 to 58 and 68 to 78.

14. The quantities of import item No 3 viz. PVC Resin may be allowed as under:

- For Export products mentioned at Sl No. 1, 11 to 38 and 56 to 78 as 1.05 Kgs./Kg. content in the export products.
 - For export products mentioned at Sl.No. 2 and 4 ,60 % of PVC compound as per Engineering Table- 4.
 - For export products mentioned at Sl.No.3 and 5 to 10, 60 % of PVC compound as per Engineering Table- 5.
15. Quantity of import item at S.No.4 i.e. Glass Mica tape may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 39 to 55.
16. Quantity of import item at S.No.6 i.e. EVA Compound may be allowed as 1.05kgs/kg content in the Export products at Sl. No. 39 to 55.

R/A may take suitable consequential action accordingly.

43	Case No.:11/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00113/AM14/	RLA File :05/23/040/00018/AM14/	Lic.No/Date:0510352511 29.04.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/43 dated 06.12.2013 as under:-

1. Words “Copper Conductor, Un-armoured, EPR insulated, PVC Sheathed 06/1.0 KV” may be suffixed with the description of export products at S.No.1 to 4.
2. Words “Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 06/1.0 KV” may be suffixed with the description of export products at S.No.5 to 34 & 38 to 42.
3. Words “Aluminium Conductor, Un-armoured, XLPE insulated, 06/1.0 KV” may be suffixed with the description of export products at S.No. 35 to 37 .
4. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	163.05	12	2351.17	23	948.72	34	2597.32
2	283.85	13	2854.76	24	1465.85	35	443.49
3	372.36	14	423.06	24	2374.12	36	575.84
4	605.91	15	605.89	26	155.7	37	684.84
5	138.26	16	843.07	27	212.16	38	744.53
6	546.82	17	1131.25	28	283.96	39	999.56
7	748.13	18	1577.94	29	191.97	40	1920.5
8	996.87	19	538.55	30	264.84	41	2845.14
9	1279.35	20	763.93	31	358.07	42	2461.93
10	1551.31	21	1121.26	32	1321.04		
11	1931.05	22	9401.77	33	1878.44		

5. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a. For Export products mentioned at Sl. No. 1, 5 to 12, 14 to 21, 26 to 34 and 38 to 40 as per Engineering Table 5.
 - b. For Export products mentioned at Sl. No. 2 to 4 as per Engineering Table 4.
 - c. For Export products mentioned at Sl. No. 13, 22, 23, 24 25 and 41 as applied for i.e. 2603.68 Kgs./km ,8619.74 Kgs./km, 718.31Kgs./km, 1122.36Kgs./km, 1915Kgs./km & 2603.68 Kgs./km respectively after taking clue from Engineering Table 5.
 - d. For Export product mentioned at Sl No. 42 as 1904.5 Kgs./KM after taking clue from Engineering Table 5.
- 6.Quantity of import item at S.No.2 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 5 to 42.
7. The quantities of import item No 3 viz. PVC Resin may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 5 to 34 & 38 to 42.

R/A may take suitable consequential action accordingly.

44	Case No.:11/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM14/	RLA File :03/94/040/00009/AM14/	Lic.No/Date:0310733061 01.05.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

45	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:31.12.2013
	Decision: NC observed the case and decided to refer the case with a copy of application to MoEF & MSME (Chemical Wing). The case stands deferred and to be re-listed on 31.12.2013.			

46	Case No.:7/9/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Approved
	HQ File :01/81/050/00135/AM14/	RLA File :31/83/040/00201/AM13/	Lic.No/Date:3110058180 03.05.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/46 dated 06.12.2013 as under:- 1. Net weight of 536.88 MT may be specified with quantity of export. 2. Quantity of import item may be allowed as 698920 Kgs. inclusive of 30.2 % wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

47	Case No.:12/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM14/	RLA File :03/94/040/01105/AM13/	Lic.No/Date:0310734159 13.05.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

48	Case No.:15/15/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00230/AM14/	RLA File :07/24/040/00540/AM13/	Lic.No/Date:0710095378 15.05.2013	Defer Date:31.12.2013
	Decision: NC decided to forward a copy of application to MSME. The case stands deferred and to be re-listed on 31.12.2013.			

49	Case No.:21/15/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM14/	RLA File :03/94/040/00119/AM14/	Lic.No/Date:0310734664 16.05.2013	Defer Date:31.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.12.2013.			

50	Case No.:4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 31.12.2013.			

51	Case No.:6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

52	Case No.:1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

53	Case No.:14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard			

copy of application. The case stands deferred and to be re-listed on 31.12.2013.

54	Case No.: 62/15/81-ALC2/2013	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00277/AM14/	RLA File :03/95/040/01000/AM13/	Lic.No/Date:0310736260 31.05.2013	Defer Date:31.12.2013
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 31.12.2013.			

55	Case No.: 3/15/81-ALC2/2013	Party Name:BOSCH LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00218/AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

56	Case No.: 8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

57

Case No.: 30/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved	
HQ File :01/81/050/00245/AM14/	RLA File :05/23/040/00081/AM14/	Lic.No/Date:0510356388 06.06.2013	Defer Date:	
Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(2)/2011-TW dated 29.10.2013as under:-				
SI No	Item of export	Qty	Item of import	Qty
1	Ferro Vandium (78-82%) by Alumino Thermic process	132 MT	Ammonium Metavandate (60- 70% Vanadium Pentaoxide)	300 MT
			Aluminum Scrap	105 MT
R/A may take suitable consequential action accordingly.				

58	Case No.: 10/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/81-ALC2/2013	Status: Deferred
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			19.11.2013	and Re-indexed
	HQ File :01/81/050/00225/AM14/	RLA File :03/94/040/00193/AM14/	Lic.No/Date:0310737110 07.06.2013	Defer Date:31.12.2013
Decision: NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 31.12.2013.				

59	Case No.:11/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM14/	RLA File :03/94/040/00192/AM14/	Lic.No/Date:0310737103 07.06.2013	Defer Date:31.12.2013
Decision: NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 31.12.2013.				

60	Case No.:7/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM14/	RLA File :03/94/040/00115/AM14/	Lic.No/Date:0310737263 11.06.2013	Defer Date:31.12.2013
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.				

61	Case No.:60/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM14/	RLA File :03/95/040/00143/AM14/	Lic.No/Date:0310737561 13.06.2013	Defer Date:31.12.2013
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.				

62	Case No.:20/15/81-ALC2/2013	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00235/AM14/	RLA File :03/94/040/00239/AM14/	Lic.No/Date:0310737867 17.06.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/62 dated 06.12.2013 as under:- 1. Description of export product may be kept as per Amendment Sheet No.1 dated 17/06/2013 attached with the Advance Authorization. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e.9253.44 Kgs. inclusive of wastage of 2% as applied for by the firm. 3. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 20160 Kgs as 1.05 Kgs./kg. content in the export product.				

4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 8400 sq.mtrs. each inclusive of a wastage of 5%

R/A may take suitable consequential action accordingly.

63	Case No.: 61/15/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00276/AM14/	RLA File :03/95/040/00214/AM14/	Lic.No/Date:0310738768 24.06.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/63 dated 06.12.2013 as under:- 1. Information in respect of Sl. No. 4 &5 of Standard Deficiency Format, Export Product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 4, 5 & 7,Export Product wise. The case stands deferred and to be re-listed on 31.12.2013.			

64	Case No.: 16/15/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00231/AM14/	RLA File :03/95/040/00243/AM14/	Lic.No/Date:0310739482 28.06.2013	Defer Date:31.12.2013
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/64 dated 06.12.2013 on repeat basis as under:- 1. Words “ Aluminium Conductors 26/4.44 mm , Al Clad Steel conductors 7/3.45 mm” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 2145 MT. 3. Quantity of import item at Sl. No. 1 may be allowed as 1597 MT as 1.04Kgs./Kg. content in the export producttaking clue from SION C-7. 4. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 613.112 MT as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7 R/A may take suitable consequential action accordingly.			

65	Case No.: 44/15/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00259/AM14/	RLA File :07/24/040/00073/AM14/	Lic.No/Date:0710096325 28.06.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 31.12.2013.			

66	Case No.:45/15/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM14/	RLA File :07/24/040/00099/AM14/	Lic.No/Date:0710096318 28.06.2013	Defer Date: 31.12.2013
	Decision: NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 31.12.2013.			

67	Case No.:18/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00233/AM14/	RLA File :03/95/040/00244/AM14/	Lic.No/Date:0310739968 03.07.2013	Defer Date: 31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

68	Case No.:19/15/81-ALC2/2013	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Approved
	HQ File :01/81/050/00234/AM14/	RLA File :03/94/040/00171/AM14/	Lic.No/Date:0310740139 03.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/68 dated 06.12.2013 as under:- 1. Quantity of import item at Sl.No.1 is allowed as 489.269 MT as 1.01Kgs./Kg. content in the export product. 2. Quantity of import item at Sl. No. 2 is allowed as applied for i.e. 3.264 MT. 3. Quantity of import item at Sl. No. 3 is allowed as 2.0 MT. 4. Quantity of import item at Sl. No. 4 is allowed within 1% FOB value of exports. R/A may take suitable consequential action accordingly.			

69	Case No.:14/15/81-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00229/AM14/	RLA File :03/95/040/00228/AM14/	Lic.No/Date:0310740426 05.07.2013	Defer Date: 31.12.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 31.12.2013.			

70	Case No.:17/15/81-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Approved
	HQ File :01/81/050/00232/AM14/	RLA File :03/95/040/00242/AM14/	Lic.No/Date:0310740423 05.07.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/70 dated 06.12.2013 as under:-

1. Net weight of 2400 Kgs. may be specified with the quantity of export product.
2. Weight of import items at Sl. No. 1 may be specified as 150 Kgs.
3. Quantity of import item at Sl. No.1 is allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

71	Case No.:48/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM14/	RLA File :07/24/040/00100/AM14/	Lic.No/Date:0710096503 08.07.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 31.12.2013.			

72	Case No.:36/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM14/	RLA File :03/94/040/00208/AM14/	Lic.No/Date:0310740838 09.07.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

73	Case No.:9/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

72	Case No.:12/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

75	Case No.:54/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM14/	RLA File :31/83/040/00051/AM14/	Lic.No/Date:3110059373	Defer Date:31.12.2013

		16.07.2013	
	Decision: NC observed that Department of C&PC has sent a deficiency letter dated 11.11.2013 to the firm , reply of which is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.		

76	Case No.: 25/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM14/	RLA File :03/94/040/00293/AM14/	Lic.No/Date:0310742213 19.07.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

77	Case No.: 24/15/81-ALC2/2013	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Approved
	HQ File :01/81/050/00239/AM14/	RLA File :02/24/040/00049/AM14/	Lic.No/Date:0210192121 22.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/77 dated 06.12.2013 as under:- Advance Authorization may be ratified as per General Note- 4 for Engineering Products. R/A may take suitable consequential action accordingly.			

78	Case No.: 29/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:0710096990 23.07.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(89)/2012/TSW(B)/257 dated 30.10.2013 as under:- 1. Brief specification of the export product and their quantity in numbers. 2. Information as per Sl. no. 3, 4, 5 & 11 of SDL. The case stands deferred and to be re-listed on 31.12.2013.			

79	Case No.: 31/15/81-ALC2/2013	Party Name:DIANA METALS	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date:31.12.2013
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 31.12.2013.			

80	Case No.:59/15/81-ALC2/2013	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00274/AM14/	RLA File :05/24/040/00132/AM14/	Lic.No/Date:0510360783 25.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/80 dated 06.12.2013 as under:- 1. Quantity of import item may be allowed as 107131Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

81	Case No.:8/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00223/AM14/	RLA File :32/24/040/00003/AM14/	Lic.No/Date:3210065536 30.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2013/TSW(B)/274 dated 29.10.2013 as under:- 1. Import item no 1 & 3 are components of the export product and is allowed on net to net basis as per GN-4 for engineering products. 2. Import item no. 2 (enamelled aluminium wires) is allowed with 1% wastage that is 1.01 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

82	Case No.:33/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM14/	RLA File :07/24/040/00127/AM14/	Lic.No/Date:0710097183 30.07.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 31.12.2013.			

83	Case No.:55/15/81-ALC2/2013	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM14/	RLA File :03/95/040/00253/AM14/	Lic.No/Date:0310743492 30.07.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/95/2013-			

	TSW/83 dated 05.12.2013 as under:- 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format 2. Size/Specification of import items at Sl. No. 1 & 2. The case stands deferred and to be re-listed on 31.12.2013.
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84	Case No.:13/15/81-ALC2/2013	Party Name:KUMAR INDUSTRIES	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM14/	RLA File :05/23/040/00175/AM14/	Lic.No/Date:0510361504 01.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

85	Case No.:35/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM14/	RLA File :07/24/040/00128/AM14/	Lic.No/Date:0710097262 01.08.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(89)/2012/TSW(B)/258 dated 30.10.2013 as under:- 1. Brief specification of the export product and their quantity in numbers. 2. Information as per Sl. no. 3, 4, 5 & 11 of SDL. The case stands deferred and to be re-listed on 31.12.2013.			

86	Case No.:6/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date:0310743965 02.08.2013	Defer Date:31.12.2013
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 31.12.2013			

87	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:31.12.2013
	Decision: NC decided to refer the case to MoEF & MSME (Chemical Wing). The case stands deferred and to be re-listed on 31.12.2013			

88	Case No.: 53/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM14/	RLA File :31/83/040/00067/AM14/	Lic.No/Date:3110059669 02.08.2013	Defer Date:31.12.2013
	Decision: NC observed that Department of C&PC has sent a deficiency letter dated 11.11.2013 to the firm , reply of which is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

89	Case No.: 63/15/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM14/	RLA File :31/83/040/00063/AM14/	Lic.No/Date:3110059679 02.08.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

90	Case No.: 37/15/81-ALC2/2013	Party Name:ASEEM GLOBAL LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM14/	RLA File :05/23/040/00157/AM14/	Lic.No/Date:0510362089 06.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

91	Case No.: 42/15/81-ALC2/2013	Party Name:SHRI KRISHNA INTERNATIONAL	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM14/	RLA File :05/24/040/00158/AM14/	Lic.No/Date:0510362097 06.08.2013	Defer Date:31.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.12.2013.			

92	Case No.: 46/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00261/AM14/	RLA File :03/94/040/00381/AM14/	Lic.No/Date:0310744384 06.08.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

93	Case No.: 66/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM14/	RLA File :03/94/040/00382/AM14/	Lic.No/Date:0310744385	Defer

			06.08.2013	Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			
94	Case No.: 38/15/81-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00253/AM14/	RLA File :05/24/040/00126/AM14/	Lic.No/Date:0510362197 07.08.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/40/2013-IPHW dated 30.10.2013 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			
95	Case No.: 2/12/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00202/AM14/	RLA File :05/23/040/00207/AM14/	Lic.No/Date:0510362568 13.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			
96	Case No.: 49/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00264/AM14/	RLA File :06/24/040/00009/AM14/	Lic.No/Date:0610033449 13.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013			
97	Case No.: 50/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00265/AM14/	RLA File :06/24/040/00008/AM14/	Lic.No/Date:0610033448 13.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013			
98	Case No.: 76/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Deferred and Re-indexed

HQ File :01/81/050/00291/AM14/	RLA File :03/95/040/00379/AM14/	Lic.No/Date:0310745261 14.08.2013	Defer Date:31.12.2013
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

99	Case No.:65/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:31.12.2013
	Decision: NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(89)/2012/TSW(B)/272 dated 08.11.2013 . (copy enclosed).The case stands deferred and to be re-listed on 31.12.2013.			

100	Case No.:77/15/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM14/	RLA File :03/95/040/00397/AM14/	Lic.No/Date:0310745599 16.08.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

101	Case No.:3/12/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM14/	RLA File :13/24/040/00017/AM14/	Lic.No/Date:1310044018 19.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

102	Case No.:43/15/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM14/	RLA File :05/23/040/00146/AM14/	Lic.No/Date:0510362904 19.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

103	Case No.:26/15/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM14/	RLA File :07/24/040/00148/AM14/	Lic.No/Date:0710097633 21.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard			

copy of application. The case stands deferred and to be re-listed on 31.12.2013.

104	Case No.:47/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM14/	RLA File :03/94/040/01127/AM13/	Lic.No/Date:0310746162 21.08.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

105	Case No.:68/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00283/AM14/	RLA File :03/94/040/00759/AM13/	Lic.No/Date:0310746159 21.08.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 31.12.2013.			

106	Case No.:71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

107	Case No.:72/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

108	Case No.:73/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM14/	RLA File :03/95/040/00300/AM14/	Lic.No/Date:0310746349 22.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

109	Case No.:74/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00289/AM14/	RLA File :03/95/040/00318/AM14/	Lic.No/Date:0310746355 22.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

110	Case No.:75/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

111	Case No.:78/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

112	Case No.:51/15/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM14/	RLA File :05/23/040/00209/AM14/	Lic.No/Date:0510363403 23.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

113	Case No.:69/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00284/AM14/	RLA File :03/94/040/00319/AM14/	Lic.No/Date:0310746689 23.08.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/281 dated 21.11.2013 as under:- 1. Net weight/unit of export product may be indicated as 114000 kg. 2. Import item no. 1 (CRGO Steel Coils) may be allowed @ 39300 kg/unit as applied by the firm. 3. Import item no. 2 (Copper Wire) may be allowed on repeat basis @ 17312 kg/unit.			

4. Import item no. 3 (PCB) may be allowed on repeat basis @ 1814 kg/unit.
5. Import item no. 4 (TOBS) may be allowed on repeat basis @ 32230 kg/unit.
6. Import item no. 5-12 are 3 components and may be allowed on net to net basis as per condition on GN-4 for engineering products.
7. Import item no. 13 may be deleted as the same is not part of the export product.

R/A may take suitable consequential action accordingly.

114	Case No.:80/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00295/AM14/	RLA File :03/95/040/00267/AM14/	Lic.No/Date:0310746833 26.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

115	Case No.:82/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

116	Case No.:79/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM14/	RLA File :03/95/040/00415/AM14/	Lic.No/Date:0310747072 27.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

117	Case No.:81/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	Defer Date:31.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 31.12.2013.			

118	Case No.:57/15/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2013	Status:Deferred and Re-
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		19.11.2013	indexed
HQ File :01/81/050/00272/AM14/	RLA File :13/24/040/00018/AM14/	Lic.No/Date:1310044136 28.08.2013	Defer Date:31.12.2013
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/95/2013/TSW/118 dated 05.12.2013 as under:- 1. Voltage rating of cables from Sl. No. 1 to 3. 2. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 31.12.2013.			

119	Case No.:52/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00267/AM14/	RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

120	Case No.:39/15/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM14/	RLA File :09/24/040/00248/AM14/	Lic.No/Date:0910057432 30.08.2013	Defer Date:31.12.2013
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 31.12.2013.			

121	Case No.:58/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM14/	RLA File :32/24/040/00007/AM14/	Lic.No/Date:3210066905 05.09.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

122	Case No.:28/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD ,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM14/	RLA File :07/24/040/00147/AM14/	Lic.No/Date:0710098134 06.09.2013	Defer Date:31.12.2013

Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 31.12.2013.

123	Case No.:67/15/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00282/AM14/	RLA File :05/23/040/00216/AM14/	Lic.No/Date:0510364934 06.09.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 31.12.2013.			

124	Case No.:41/15/81-ALC2/2013	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM14/	RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	Defer Date:31.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.			

125	Case No.:40/15/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM14/	RLA File :05/23/040/00213/AM14/	Lic.No/Date:0510365517 13.09.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

126	Case No.:70/15/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM14/	RLA File :03/95/040/00476/AM14/	Lic.No/Date:0310749637 16.09.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

127	Case No.:1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date:31.12.2013
	Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

128	Case No.:1/18/81-ALC2/2013	Party Name:TECHNOMAK PROJECT INDIA	Meet No/Date:18/81-ALC2/2013	Status:Case Added
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	PVT LTD	19.11.2013	
HQ File :01/81/050/00311/AM14/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date:31.12.2013
Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.			

129	Case No.:27/15/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM14/	RLA File :05/23/040/00258/AM14/	Lic.No/Date:0510366080 19.09.2013	Defer Date:31.12.2013
Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.				

130	Case No.:2/15/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Approved
	HQ File :01/81/050/00217/AM14/	RLA File :07/24/040/00171/AM14/	Lic.No/Date:0710098543 25.09.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/130 dated 06.12.2013 as under:- - Words “0.8 mm” mentioned in the description of export product at Sl. No. 1 may be replaced with words “1.0 mm”. - Quantity of import item at Sl. No.1 may be allowed as 1022.3 Kgs. as 1.30 Kgs./Kg. content in the export product at Sl.No.1 after taking clue from SION C-832. - Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 2362Kgs. inclusive of a wastage of 8.6 %. R/A may take suitable consequential action accordingly.				

131	Case No.:4/15/81-ALC2/2013	Party Name:HEAVY METAL & TUBES LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status:Deferred and Re- indexed
	HQ File :01/81/050/00219/AM14/	RLA File :08/24/040/00290/AM14/	Lic.No/Date:0810125221 30.09.2013	Defer Date:31.12.2013
Decision: NC observed that hard copy of the application has not been received from RA and decided to send a letter to RA for forward hard copy of application. The case stands deferred and to be re-listed on 31.12.2013.				

132	Case No.:2/18/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Closed
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	HQ File :01/81/050/00312/AM14/	RLA File :08/24/040/00331/AM14/	Lic.No/Date:0810126109 30.10.2013	Defer Date:
	Decision: It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

133	Case No.:3/18/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Closed
	HQ File :01/81/050/00313/AM14/	RLA File :08/24/040/00342/AM14/	Lic.No/Date:0810126227 01.11.2013	Defer Date:
	Decision: It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

134	Case No.:4/18/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:18/81-ALC2/2013 19.11.2013	Status: Closed
	HQ File :01/81/050/00314/AM14/	RLA File :08/24/040/00347/AM14/	Lic.No/Date:0810126373 11.11.2013	Defer Date:
	Decision: It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

Offline Agenda of M. No. 18/81 dated 19.11.2013

Sl. No. 203

CASE NO. AR-92	M/s Singhania Alu Foil Containers
Meeting No. 18/81	F. No. 01/81/50/309/AM11/DES-II
Dated: 19.11.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.

Sl. No. 204

CASE NO. AR-93	M/s Singhania Alu Foil Containers
Meeting No. 18/81	F. No. 01/81/50/46/AM11/DES-II
Dated: 19.11.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 31.12.2013.

Sl. No. 205

CASE NO. AR-96	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 18/81	F. No. 01/81/50/210/AM12/DES-II
Dated: 19.11.2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 31.12.2013.

Sl. No. 206

CASE NO. AR-3	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 18/81	F. No. 01/81/162/96/AM-12/DES-II
Dated: 19.11.2013	Advance Licence No. 3510030590 dated 16.06.2010

Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 31.12.2013.

Sl. No. 207

CASE NO. AR-24	M/s Panasonic Energy India Co. Ltd., Vadodara
Meeting No. 18/81	F. No. 01/81/162/1179/AM-12/DES-II
Dated: 19.11.2013	Advance Licence No. 3410002060 dated 25.05.2001

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/95/2013-TSW/24-A/R dated 06.12.2013 as under:-

1. Quantities of import items form Sl. No. 1 to 8 may be allowed as per SION C-1753.

R/A may take suitable consequential action accordingly.

Sl. No. 208

CASE NO. AR-33	M/s Teknimark Systems (P) Ltd., Hosur
Meeting No. 18/81	F. No. 01/81/162/62/AM-14/DES-II
Dated: 19.11.2013	Development Commissioner (MEPZ) Chennai, forward the application of M/s Teknimark Systems (P) Ltd., Hosur for fixation of regular wastage Norms.

Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 31.12.2013.

Sl. No. 209

CASE NO. AR-104	M/s Welspun Corp Ltd.,
Meeting No. 18/81	F. No. 01/81/050/226/AM-11/DES-II
Dated: 19.11.2013	Advance Licence No. 3410026419 dated 19.02.2010

Decision: NC decided to defer the case and to be re-listed on 31.12.2013.

Part-C

Sl. No. 40

Case No. C-15	M/s Chansuba Pumps (P) Ltd., Coimbatore
Meeting No. 18/81	F. No. 01/81/162/00171/AM14/DES-II
Dated: 19.11.2013	Development Commissioner (MEPZ) Chennai, forward the application of M/s Chansuba Pumps (P) Ltd., Coimbatore 100% (EOU) for fixation of regular wastage Norms.

Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 31.12.2013.

Cases for Personal Hearing

Sl. No. 210

CASE NO. AR-75	M/s Rahee Track Technologies Pvt. Ltd
Meeting No. 18/81	F. No. 01/81/050/239/AM-12/DES-II
Dated: 19.11.2013	Advance Licence No. 210161414 dated 30.06.2011

Decision: The representative of firm has appeared for personal hearing. As per recommendation of representative of DIPP present in the meeting firm has been asked to furnish following information:-

- i. Sketch and photograph of export and import products.
- ii. Dimension and weight of import item.
- iii. Dimension and weight of export products.

The case stands deferred and to be re-listed on 31.12.2013.

Sl. No. 211

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 14/81	F. No. 01/81/50/774/AM08/DES-II
Dated: 24.09.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision: The representative of firm has appeared for personal hearing. The representative of DHI has asked the firm to submit details regarding comparative table for solid bar vis a vis seamless pipe (hollow bar) with respect to cost, value addition, wastage and alloy composition etc.

The case stands deferred and to be re-listed on 31.12.2013.
